

01/06/2000

Hon'ble Mr. S. Biswas, A.M.

Sri S. Sharma, counsel for the applicant. Sri G.P. Agrawal, counsel for the respondents.

M. A. 3047/2000 is an application outside the relief clause, praying that his application be also considered for voluntary retirement.

This is not one of the reliefs in the Original Application. This court does not find any reason to take note and of this M.A. at this stage, direct that the respondent No. 3 shall take on record the application for voluntary retirement by the applicant and dispose of the same on merits according to rules within 3 months of receipt of this order. The O.A. stands dismissed.

No order as to costs.


A.M.

H.K.